

BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 269 of 2018 in  
C.P. (I.B) No. 191/9/NCLT/AHM/2018

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018

Name of the Company: Essar Oil and Gas Exploration & Production Ltd  
V/s.  
National Oil Well Maintenance Company & Anr


Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.	PARINI SHAH 1/B SINARI & CO	ADVOCATE	RESPONDENT	PARINI SHAH

**ORDER**

Advocate Mr. Shiraj Khambete on behalf of M/s. Nanavati & Asso. is present for the applicant. Advocate Ms. Parini Shah is present for the Respondent.

The instant matter is wrongly listed, On perusal of the record, it is found that vide order dated 11.08.2018, the petition was dismissed as withdrawn along with IA No. 269/2018.

  
**MANORAMA KUMARI**  
(MEMBER JUDICIAL)

Dated this the 17th day of September, 2018